

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).27821/2012  
(From the judgement and order dated 27/07/2012 in WP No.98/2011 of The  
HIGH COURT OF DELHI AT N. DELHI)

PRADIP KUMAR

Petitioner(s)

VERSUS

UNION OF INDIA & ORS

Respondent(s)

(With appln(s) for directions,permission to place addl. documents on  
record,withdrawal of slp and prayer for interim relief and office report ))  
WITH  
SLP(C)No.34671 of 2012  
(with appln.(s)for permission to file lengthy list of dates and with prayer  
for interim relief and office report)

Date: 04/12/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR  
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
In SLP(C)27821/12 Mr. B.H. Marlapalle, Sr.Adv.  
Mr. Saurbh Kirpal, Adv.  
Mr. Bhaskar Baisal, Adv.  
Mr. Nikhil Jain,Adv.

For Respondent(s) Mr. K.Radhakrishnan, Sr. Adv.  
Mr. S.Wasim A.Qadri, Adv.  
Ms. Charul Sarin, Adv.  
Mr. B. Krishna Prasad,Adv.

UPON hearing counsel the Court made the following

O R D E R

Hearing concluded.  
Judgment reserved.

|(Sheetal Dhingra)  
|COURT MASTER

|(Juginder Kaur)  
|Assistant Registrar